

12.00 hrs.

REGARDING SECURITY PROVIDED TO  
FORMER CHIEF MINISTER OF UTTAR  
PRADESH

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, an honourable Member had raised the issue concerning security of the former Chief Minister of Uttar Pradesh on 28th of the previous month. The charge levelled by him was that the Government of Uttar Pradesh had not only withdrawn his security but was also trying to return security provided by the Central Government. Since the issue was very serious, an other-honourable Member and the former Prime Minister, who was present in the House a short while ago but is not present at the moment, had also intervened. Even the leader of the House had also expressed his concern. I am not referring to their didactic utterances, but I want to quote the words of Mr. Chandra Shekhar:

[*English*]

"Yesterday, I got the news that NSG, Which has been provided to Shri Mulayam Singh by the Government of India on the report of Intelligence Bureau, has been asked to be withdrawn by the U.P. Government. Though the Government of India and the Intelligence Bureau have said that the NSG should be there, the U.P. Government is not cooperating in this matter. I had a talk with the IB Chief and also with the Home Minister. I was surprised to hear from the Home Minister, that the U.P. Government may not cooperate."

[*Translation*]

The words uttered by Mr. Chandrasekhar were very serious ones. Naturally

these would have caused concern in the house. I had also said that I would contact the Government of Uttar Pradesh.

Mr. Speaker, Sir, the facts that have come to light after contacting the Government of Uttar Pradesh tell a different tale. First of all, whatever security arrangements were made by the Central Government for the former Chief Minister of Uttar Pradesh, these were accepted by the Government of Uttar Pradesh. I have documentary proof in this regard and I would like that charges should not be levelled like this in the House against any of the State Governments. But an attempt was made in the House to this effect. The Central Government had said that Shri Mulayam Singh be provided security classified as 'Z' category. This was stated in the letter dated 25th July...

SHRI SAIFUDDIN CHOUDHURY (Katwa): It means the security of the lowest category.

SHRI ATAL BIHARI VAJPAYEE: This 'Z' has no connection with 'X,Y,Z'. I would like to state for the information of the House the security cover available under 'Z' category. An armed security guard consisting of two Head Constables and 8 armed constables of P.A.C., an escort consisting of a Head Constable and 3 constables in two shifts, 6 personal security officers, of whom two officers remain on duty at a time, one with a revolver and the other with a stengun. Three watchers-two on day duty and one on night duty. Thus total number of security personnel works out to 27. Uttar Pradesh...

SHRI BHOGENDRA JHA (Madhubani): Who is being helped by Mr. Vajpayee? Is it necessary to give these details?

SHRI ATAL BIHARI VAJPAYEE: So far as the National Security Guard is concerned, the Central Government had provided N.S.G. to him. Later on, the Central

Government decided to withdraw the NSG. This is not the decision of the State Government. I have two documents in this regard. A note was prepared by the Director General of Police, Uttar Pradesh on the basis of a message received by him from the Central Government on 16th July, I would like to quote a few lines from that note\_

[English]

"New Delhi informed me telephonically that Commandos of the National Security Guard deployed with Shri Mulayam Singh Yadav, former Chief Minister, U.P., are likely to be withdrawn soon. In any case, it will not be possible to continue them after 31st July, 1991."

[Translation]

There is one more letter, though not based on any message. This is a letter from the Joint Security, Ministry of Home Affairs. I quote;

[English]

"In view of the pressing demand for N.S.G. it would no longer be possible to provide N.S.G. cover to Shri Mulayam Singh Yadav."

[Translation]

There were the instructions from the Central Government...*(Interruptions)*... The last line of the letter says that arrangements may please be made for his Security, and Security arrangements are being made.

The question is as to why the Home Minister had misled Mr. Chandrasekhar in the matter of withdrawal of NSG? Shri Chandrasekhar had said it in the house. Was the Home Minister unaware of the facts or it was a deliberate attempt on his part? If he was unaware of it, their working deserver to

be criticized. If he had deliberately misled Mr. Chandrasekhar, it is a matter of breach of privilege. Mr. Speaker, Sir, I would like the Home Minister to be called here to clarify the position.

I would like to emphasize one point. Although I have been selected from Lucknow this time, yet I would be forthright. Mr. Speaker, Sir it has become a practice here in the House to say anything against any of the State Governments without ascertaining the facts and even without referring the matter to them. The leader of the House has been elected as such for the first time. He may not be familiar with the customs and conventions.

That day, an honourable Member had raised the issue of Ayodhya and the reply of the leader of the House sounded like a threat to the Government of Uttar Pradesh. Were they not in a position to find out whether the Government of Uttar Pradesh was bringing forward any legislation or whether it was taking any step to acquire the land? It is not the right approach to say that if the Government of Uttar Pradesh takes such and such step, it will have to face certain consequences. This is not a proper way to ensure healthy centre-state relations. The present Government of Uttar Pradesh has come to power as a result of popular mandate and it is not at the mercy of any one. Moreover, it is not a minority Government and it is running the affairs of the state with the support of majority. This Government seeks to work within the parameters of the Constitution and will abide by the laws.

It is quite natural for Members to rise during zero hour and to raise certain issues Government's reaction should be that they look into the facts and report back to the House. It should not be the attitude that if the matter relates to BJP Government, you stand up and start speaking whatever you like. I would rather like the Hon. Minister of Home

Affairs to give a reply as this matter relates to security... (*Interruptions*)

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I would also like to say something about it. (*Interruptions*)

MR. SPEAKER: This is not a regular debate.

MR. CHANDRA JEET YADAV: It is not the question of regular debate... (*Interruptions*) Because it is the question of security of the former Chief Minister of U.P. Therefore, I would like to place some facts before you.

MR. SPEAKER: It would take a long time.

SHRI CHANDRA JEET YADAV: There is nothing like that.

MR. SPEAKER: Everyone wants to speak. Should I give an opportunity to you and not to others?

(*Interruptions*)

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, it is a question of policy. It is a question of security and it cannot be regarded as an ordinary question. It is a question of security. Please listen to me for a minute. (*Interruptions*)

Unfortunately, I was not present in the house on the day this question was raised. I was in Lucknow. When I read this newsitem there. I out of country, went to see Shri Mulayam Singh for it was the question of his security. He was very much worried because he was feeling insecure. He was of the view... (*Interruptions*)... Well, many people fear. According to Mulayam Singhji the persons of National Security Guards posted there were provided facilities such as vehicles for transportation, a jeep and a car

for keeping a watch upto an area of 15 k.m. and two cars were provided by the State Government. The Government of U.P. issued the orders withdrawing both the cars. One was sent within no time and all the vehicles for transportation were withdrawn by the Government of U.P. The jawans of National Security Guard were themselves feeling unable to work there. They felt that they could not perform the task as the Government of U.P. had withdrawn all the facilities. I asked him as to whether the Chief Minister of U.P. had personally called on him or made a telephonic call in regard to his security? He replied that the Chief Minister U.P. had neither called on him nor made any telephonic call (*Interruptions*)... I, therefore, would like to say through you that it is not merely a technical thing that the letter was sent from here. He, in my presence, dialled the phone to security guards. I was present there. It was said on phone - as the Government of U.P. has withdrawn all the facilities we are thinking to provide you security by increasing the allowances of the Security Guards. It is not correct to say that the Government of U.P. had done nothing. As you have read yourself that all the seven Police Officers, Inspector of Sub Inspector have been withdrawn. Only constables and head-constables who belong to the 'Z' category have been posted there for his security... (*Interruptions*)...

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, as hon. Vajpayeeji has said that the Chief Minister, Mr. Kalyan Singh had written a letter to the Minister of Home Affairs. I would like to lay the same letter along with the enclosures on the table of the House with your permission.

[*English*]

MR. SPEAKER: There are rules to be followed. You have to follow them.

SHRI RAM NAIK: I am seeking your

permission now to allow me to lay the papers on the table of the House.

MR. SPEAKER: You have to follow the rules.

[*Translation*]

SHRI RAM NAIK: It becomes quite clear from that letter that whatever the State Government had done was done only after receiving the communication from Central Government. It should also be kept in mind that Shri Kalayan Singh was kept behind the bars for two and a half months by the then Chief Minister, Mr. Mulayam Singh. But our political culture is different so we do not have any feeling of Vendetta against anybody...(*Interruptions*)... Sir, I seek your permission to lay the latter of Mr. Kalayan Singh on the table of the House.\*

[*English*]

MR. SPEAKER: You do it according to the rules. I will examine.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: This letter is very important. (*Interruptions*)

MR. SPEAKER: I am telling you to lay it as per rules. I will examine (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: This letter has been written to the Home Minister...(*Interruptions*)

[*English*]

MR. SPEAKER: I will see it.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: Just

now our friend, Shri Chandra Jeet Yadav raised a point...(*Interruptions*) I would like to made a correction. Mr. Speaker, Sir, the letter says. (*Interruptions*)

MR. SPEAKER: Mr. Ram Naikji, whatever you have pointed out, I will look into that as per rules...(*Interruptions*)

SHRI RAM NAIK: Mr. Speaker, Sir, I have to say this much that the letter I have referred to says that...(*Interruptions*)

[*English*]

MR. SPEAKER: I am not going to allow to quote from this letter unless it is...(*Interruptions*)

[*Translation*]

SHRI RAM NAIK: I want to say that the information provided to Lok Sabha on that day was not based on facts. I would rather like the Government as well as Chandra Shekharji, who is not present here, to seek an apology from the House for this letter. They had written it perhaps on the basis of wrong information supplied to them. He should seek an apology from the House and uphold its dignity. Besides, the Minister of Home Affairs should also make a statement about it...(*Interruptions*)

[*English*]

SHRIDIGVJAYASINGH (Rajgarh): Sir, I want to intervene here. First of all, a letter of the Joint Secretary of the Home Ministry of the Government has been printed in the newspaper. Secondly, a secret communication from the Chief Minister of U.P. to the Home Minister of the Government of India regarding the security of a person who is in 'Z' category - how has this letter been circulated to the Members of Parliament in

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\*As the speaker did not subsequently accord the necessary permission, the paper document was not treated as laid on the Table.

this House? Sir, it is a secret document. How has this come in their hands? Sir, have they not committed a crime under the Official Secrets Act? Is it not a violation of the Official Secrets Act? How has it come into their hands? (*Interruptions*) Sir, the issue is clear.

MR. SPEAKER: You don't have to read.

SHRI DIGVIJAYA SINGH: NSG has been allotted to people who have a certain category label. Now, the communication that is printed in the *Indian Express* today, I may be allowed to... (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please be seated

(*Interruptions*)

[*English*]

SHRI DIGVIJAYA SINGH: Sir, the hon. Leader of the House must have inquired as to how this secret communication from the Chief Minister of U.P. to the Home Minister of India has gone into the hands of some of the Members of Parliament. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please, take your seat.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Mr. Speaker, Sir, I seek your as well as Shri Vajpayeeji's permission, who is a senior member of the House, to say a few words in this regard. I am always eager to learn something from everybody. I will consider myself fortunate if I get a chance to learn something from Shri Vajpayeeji. But I would like to submit that we can learn to follow Parliamentary practice and Procedure if we show patience. I would like to make it very clear that during whatever little period I

had to function as the leader of the House, I did not make any comments regarding any State Government except that I would draw the attention of the concerned Minister and request him to collect the information and place it before the House.

You have just said that when an hon. Member raised the Babri Masjid and Ram Janmabhoomi issue, I threatened him. I would like to request hon. Vajpayeeji to please go through my statement. I have not mentioned the name of any state Government and please try to understand the context in which I had said that thing. I had said that any issue which causes, has caused and may cause unrest in the country, should be tackled very seriously. It must be solved through mutual agreement or a judicial process. If we fail to do so and any desperate situation is created, this desperate situation will have a desperate remedy only. This is what I had said and even today I repeat my words, because this is not against an individual or a Government it is concerned with the security integrity and future of the country. I think that it is the responsibility of each and every person whether he is in the Government or not, to adopt such an approach, an outlook and to take such a step on such a sensitive issue, that the unity of India is not endangered.

It has been stated in the House that we can not and should not discuss any state administration, Mr. Speaker, Sir you may also kindly examine whether any hon. Member can give reply on behalf of a state Government... (*Interruptions*)

[*English*]

SHRI DIGVIJAYA SINGH: Sir, my question has not been answered.

(*Interruptions*)

[*Translation*]

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, I am sorry that I was not present in the House when hon. Gurudev Atalji raised the issue. It is a matter of regret that the position stated by me on that day was different from the facts as they emerge now from the report published in newspapers, but I do not intend to involve myself in the the controversy. I would certainly not like the issue of security of the country being overshadowed by this controversy. Both Shri Atalji and hon. Leader of the House have assured, and I do believe that there will be no threat to the security of the country. I would like to assure Atalji through you, that I did not have any intention to blame the State Government neither do I have any today. I put those facts before the House which were brought to our notice and which seem to be authentic. From the newspapers it appears that those facts are some what different. But I hope, those facts will turn out to be correct and both the U.P. Government and the Government of India will pay due attention to the real problem and the security will be provided to Mulayam Singhji.

[*English*]

MR. SPEAKER: Mr. Jacob, you wanted to say something. Would you like to say something now?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFIARS (SHRI M.M. JACOB): Sir, I wanted to react to only one point.

SHRI ATAL BIHARI VAJPAYEE: Are you going to make a statement?

SHRI M.M. JACOB: Not at all.

Sir, I wanted to react to only one serious

point raised by my esteemed former colleague in the Rajya Sabha Shri Atal Bihari Vajpayee and subsequently by other hon. Members about the former Uttar Pradesh Chief Minister's security aspect. (*Interruptions*) The point is, after reviewing the security perception on the former Chief Minister of Uttar Pradesh, the Home Minister of India personally talked to the Chief Minister of Uttar Pradesh drawing his attention to the extreme necessity of providing security to Shri Mulayam Singh Yadav, the former Chief Minister of Uttar Pradesh. I just want to make it very clear because it was dealt with directly and it was conveyed to him to give protection to Shri Mulayam Singh Yadav. The letter which was referred to here was an earlier one and I am talking about the recent happening. (*Interruptions*)

SHRIDIGVJAYA SINGH: Sir, my question has not been answered. (*Interruptions*)

SHRI E. AHAMED (Manjeri): Mr. Speaker, Sir I would like to raise a point of order.

MR. SPEAKER: There is no point of order at this time. Everything is out of order now.

(*Interruptions*)

SHRI E. AHAMED: Sir, I want to bring it in order.

The hon. Member, Mr. Ram Naik has now laid on the Table of the House a letter written by the Chief Minister of U.P. to the Home Minister.

MR. SPEAKER: He has not laid.

SHRI E. AHAMED: Under rule 369, it is a public document. I would like to know whether the hon. Member has got the possession of that letter, which is a privileged document from the Chief Minister of

from the Home Minister. It is a privileged document. It is a secret official matter written by the Chief Minister to the Home Minister of the Government of India. How it has gone into their possession. That is also a matter which we would like to know.

MR. SPEAKER. Mr. Ahmed, there are rules which are to be followed with respect to producing letters in the House and placing them on the Table of the House.

I have said, "You follow the rules. I will see if it can be allowed or not".

*(Interruptions)*

SHRI RAM KAPSE(Thane): According to the rules, source need not be disclosed.

SHRI E. AHAMED: It is a privileged document. Under the rules, how can he lay it on the Table of the House?

SHRI DIGVIJAYA SINGH: How a secret official document has come into the hands of a few Members of Parliament belonging to BJP? It needs enquiry.

MR. SPEAKER: You please take your seat.

There is a procedure to be followed in this respect. Only by following the procedure, letters can be produced in this House. If that procedure is not properly followed, letters cannot be laid on the Table of the House. Letters are not yet placed on the Table of the House. He has to follow the procedure and only then, the decision would be taken.

You do not have to worry about it.

Shri Ram Vilas Paswan.

*[Translation]*

SHRI RAM VILAS PASWAN(Rosera):

Mr. Speaker, Sir, I would like to draw your attention towards a very constitutional and important question. The post of Election Commissioner is a constitutional one. The present Election Commissioner went on leave upto August 26, and at the time of going on leave he had said that Mr. Bhalla would look after his work. After August 26, he neither extended his leave nor joined duty or resigned. Fortunately or unfortunately Shri Bhallaji too retired on August 30. The offices of President, Speaker, Judicial Head and Election Commissioner are constitutional officers and someone should be there to hold responsibility of these offices. Right from August 26 till date there has been no one to look after the work of Chief Election Commissioner. This is a constitutional crisis. We all are sitting here. I would like to request the Leader of the House to depute some person to look after the work of Election Commissioner and he can be deputed from the Ministry of Law. The office of Election Commission has become headless and shapeless so it must be filled up. This is not an ordinary issue. *(Interruptions)*

*[English]*

MR. SPEAKER: Shri P.G. Narayanan.

*(Interruptions)*

*[Translation]*

SHRI RAM VILAS PASWAN: You may give an assurance, if you can not respond...*(Interruptions)*

*[English]*

MR. SPEAKER: You have raised it now.

SHRI SAIFUDDIN CHOWDHURY (Katwa): the Leader of the House may kindly respond.

MR. SPEAKER: Now this is becoming a little unfair to the Leader of the House. It is

because you are raising the issues on the floor of the House relating to the State Government, relating to certain organisations and things like that. Instantaneously, without giving him time also, you want a response from him. When he responds in consideration of your request, then again you find some fault with it.

Well, this cannot go on like this. Now here is an issue which you have raised without giving notice to the Minister. The Minister is not ready with the information and yet you want instantaneous reply.

I have allowed you to raise this issue. You have raised it. Probably the Ministers have noted it. The Ministers will reply if they want to. But every time you do not expect the hon. Leader of the House or the Ministers to respond. Otherwise, mistakes would creep in.

*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): some-times one can expect a response from the Minister.

SHRI P.G. NARAYANAN (Gobichettipalayam): Mr. Speaker, Sir, Two days back, four fisherman of Rameswaram in Tamil Nadu were seriously injured and their boats were damaged by the firing of the Sri Lankan Navy. This is not the first time that Sri Lankan Navy attacked the Indian fisherman. On several occasions in the past, Sri Lankan Navy killed many fisherman of Tamil Nadu. They have arrested and tortured several fisherman and their boats were also damaged. The 1947 agreement which was signed by India and Sri Lanka Government provided fishing rights to Tamil Nadu fisherman. But the fact is that Tamil Nadu fisherman could not go near the island Katchatheevu and fishing rights of Tamil Nadu fisherman have been denied by the Sri Lankan Government.

So, Sri Lankan Government always acts against the spirit of 1974 agreement. Therefore, 1974 agreement is liable to be cancelled and we have to get back the island Katchatheevu to safeguard the interests of Indian fishermen.

In spite of repeated requests by our hon. Chief Minister of Tamil Nadu, the Government of India is not taking any steps to solve this problem.

I urge upon the Government of India to demand adequate compensation from Sri Lankan Government for the families of Indian fisherman who have lost their lives and belongings in the firing by the Sri Lankan Navy. The Government of India must take all possible steps to get back the Island Katchatheevu at any cost to safeguard the interests of Tamil Nadu fishermen.

*[Translation]*

SHRIDAU DAYAL JOSHI (Kota-Bundi): Mr. Speaker, Sir, as a result of advertisements the sale of chocolates have increased in the country. Keeping its consumption in the view, the Ecological Research Laboratory in Lucknow has recently published a report about chocolates. It has been stated in the report that carsonogenic substance has been found in these chocolates. The content of this substance upto four microgram per unit is considered adequate but this substance in the chocolates has been found from one hundred to six hundred micrograms which blocks the R.N.A. energies. This may cause cancer. This observation has been made by the laboratory. My request is that prior to this B.V.O. was found in cold drinks like Rasna and Limca, Orange. After repeated discussion in the Lok Sabha these companies issued advertisement to the effect that Rasna and Limca and Orange drinks do not contain B.V.O. Once again Rasna, Limca and Orange drinks are being sold all over the country after mixing B.V.O in

them with a view to make to them tasty. Through you, I would like to request the Government that use of chocolate can cause cancer to the children. Even the youths too use it, hence, its use must be checked immediately.

Therefore, my only request is that the Government must set up research centres immediately in Delhi and other states to check the content of the substance from being mixed in these materials

[English]

DR. KARTIKESWAR PATRA (Balasore): Sir, I want to bring through you to the notice of the august House regarding the protection and preservation of the historical monumental temple of Lord Jagannath, Puri Dham, Orissa which is the most sacred place and which depicts the harmony of all religious culture and tradition in the world. Its car festival is the biggest festival in the entire global area. Lakhs of pilgrims inside the State and far-flung countries are every day visiting Lord Jagannath in this big temple. But it is a pitiable thing to see that that Temple is being ruined. There is every possibility, every apprehension of the ruination of the Temple. The internal locking iron-rods of the slabs are getting rusted. There is very possibility of the big slabs falling from the roof of the Temple. In 1988-89, a big slab fell down from the roof of the Temple. I want to state here that the Archaeological Department has been there since a decade. It is only looking after the outside plastering work etc. But no protection is being given to the main Temple. No effort is being made to protect this monumental Temple from its ruination. For instance, I want to say one thing here. The Sun Temple of Konark, the most wonderous Temple of sculpture of the world is now meeting its decay because of exposure to salinity. That is why, through you, Sir, I would like to request the hon. Minister in-charge of this to visit the Temple

with group of experts to see how this Temple can be saved from its ruination.

[Translation]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to draw your attention as well as that of the House to an important issue.

The Bofors issue has been a matter of concern and aspiration for the people of the country for the last several years. Now this scandal appears to have been forgotten. But I would like to thank the Supreme Court on this occasion for over-riding the judgement of the High court in this regard.

[English]

The Court has found that the Delhi High Court's ruling was based on convoluted and strained reasoning.

[Translation]

As per newspapers reports Bofore scandal involves Rs. 64 crores. But as per my information, it is virtually a scandle involving Rs. 1400 crores. After the judgement of the Supreme Court, it becomes that pious and moral duty of the Government of India to pursue the matter accordingly and find out the facts of the case. On the contrary, the people have a feeling that the Government did not conduct proper and necessary investigations in the matter. The people have apprehensions about the facts in this case. That is why I want to draw your attention and the attention of all the countrymen that after the judgement of the Supreme Court it has become the responsibility of the Government of India to find out the facts and conduct proper investigations in this case. The Government of India has not paid proper attention towards investigations into this criminal case for six months. Thus, the Government of India is at fault.

Mr. Speaker, Sir, I therefore, would like to bring to your notice that it was a matter of coincidence that Bofors Gun factory and Noble Industries have declared themselves as bankrupt and the Swedish Government had taken over both these factories under its control after their insolvency. Thus these have become public undertakings. I would like to inform the Government of India and the House also that a mass movement has been going on in Sweden for revealing the names of the culprits. Mr. Westender the leader of Swedish peace and Arbitrary Society is pressing the Government of Sweden to reveal the names of the culprits involved in the case. But the Government of India is silent over the issue. I would like to request the Government of India to contact the Swedish Government to know the names of all the culprits involved in the Bofors scandal.

Secondly, I would like to say that the Congress Government had ignored the issue. The credit goes to V.P. Singh Government. I had lodged F.I.R. and issued a letter rogatory in this regard. The Supreme Court has accepted it. Therefore, I would request that the Government of India should take appropriate action to get it investigated properly in Switzerland and ask the Swedish Government to disclose the names of all the culprits. I would request Shri Arjun Singh to take the people of the country and the House into confidence about the action being taken by the Government of India in this regard.

SHRI MADAL LAL KHURANA (South Delhi): Mr. Speaker, Sir, 5th September is known as the teachers Day. On that day, the nation the Government and the countrymen express their gratitudes towards the services rendered by teachers. I urge upon the Government to implement the recommendations of Chattopadhyay Commission for the teachers of Delhi on the eve of the Teachers Day.

Mr. Speaker, Sir, when the Fourth Pay Commission was set up, the teachers were told at that time that it was not taking the issue into consideration as the Chattopadhyay Commission has already been set up. In 1985, the Chattopadhyay Commission has submitted its Report but its recommendations could not be implemented so far. I would like to submit only two things in the matter. You would be surprised to know that the teachers of Delhi are at present getting Rs. 15/- only as medical allowance. If wife and husband both are employed as teachers, either of the two will get the benefit. Both of them are not eligible to get the benefit.

Sir, the Chattopadhyay Commission has recommended medical allowance at the rate of 7.5%.

Secondly, I would like to say that teachers should get selection grade after completion of 24 years of service. The Chattopadhyay Commission has also recommended the same but it could not be implemented so far. It causes stagnation and kills the interest of the teachers. Thirdly, their demand is to merge teachers allowance with their basic pay. Aided schools have their own problems. There was a time the total emoluments payable to a Delhi teachers were the highest in the whole of India. Today it has gone down to 13th to 14th position as compared to all the States. I would request the leader of the House, hon. Shri Arjun Singh, who is also the Minister of Human Resources Development to announce some relief measures for the teachers as gifts on the eve of Teachers, Day so that the teachers in thousands who are sitting on 'dharna' and feel a sense of respect and honour.

[English]

MR. SPEAKER: Now, papers to be laid.